

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 8th day of October, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. D. R. TIWARI, A.M.

CCA No. 44/04 in O.A. No.1182/2000

Ram Ashrey Saroj son of Sri Ram Samujh, r/o Village Shekhpur Khutahani (Maharajganj), District Jaunpur.

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.....Applicant.

Counsel for applicant : Sri P.N. Tripathi.

Versus

1. Col. Kamlesh Chand, Post Master General, Allahabad.
2. Sri Jitendra Bhushan, Superintendent of Post Offices, Jaunpur.....Opp. Parties.

Counsel for respondents : Sri S. Singh & Sri G.R. Gupta.

ORDER

BY HON. MR. JUSTICE S.R. SINGH, V.C.

None appears for the applicant. We have heard Sri G.R. Gupta, Additional Standing Counsel appearing for Sri Jitendra Bhushan, the then Superintendent of Post Offices, Jaunpur. It appears that earlier notice was issued to the second respondent Namely, Sri Jitendra Bhushan, who was then Superintendent of Post Offices, Jaunpur. Subsequently by order dated 28.7.2004, Respondent No.1 namely Col. Kamlesh Chand, Post Master General, Allahabad was directed to comply with the order. Today an affidavit of Sri R.N. Saxena has been filed through Sri S.K. Pandey in the registry annexing there to copy of the order dated 20.8.2004 in compliance with the order passed by the Tribunal in O.A. No.1182/2000. The office memo dated 11.10.2000 has been cancelled consequent upon the order passed by the Tribunal and the applicant Ram Ashrey Saroj has been permitted to work and discharge ~~duties~~ of Gramin Dak Sewak, Maharajganj, Jaunpur with immediate effect. In that view of the matter, we are of the view that the contempt petition has been rendered infructuous.

(S.R.S)

2. The contempt petition is dismissed. The notices issued to Respondents stands discharged. Copy of the order may be made available to Sri G.R. Gupta, counsel for the second respondent and also to Sri S. Singh, who has filed Vakalatnama on behalf of the present respondent.

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A.M.

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V.C

Asthana/